

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)  
Indira Nagar,  
BANGALORE- 560 038.

Dated 3 DEC 1986

Application No. 134/86(T)

WP No. 8923/82

Applicant

Khalsel Ahmed

To

(X)

1. Sh H.S. Jois, Advocate, 150/36, National High School Road, Bangalore-4.
2. Sh M. Sreerangaiah, Standing Counsel for Railways, High Court Bldgs,  
Bangalore-1.
3. The Divisional Personnel Officer, Southern Railways, Mysore.
4. The Works Manager, Railway Workshop, Southern Railway, Mysore,
5. The Chairman, Railway Board, Rail Bhavan, New Delhi.

SUBJECT: Sending copies of Order passed by the Bench in  
Application No. 134/86(T)

....

Please find enclosed herewith the copy of the Order/  
~~Interim Order~~ passed by this Tribunal in the above said Application  
No. 134/86(T) on 28-10-86.

Encl: as above.

Salu\*

*[Signature]*  
SECTION OFFICER  
(JUDICIAL)

*[Signature]*  
9/12/86

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

Date .

Office Notes

Orders of Tribunal

A.No. 134/86 (7)

Applicant

Khateel Ahmed  
4 (H.S. Jan)

Respondents

The Div. General Officer  
S. Rly. Mysore  
&  
Os. [unclear]  
(In Bangalore)



(True copy)

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

(KSP)VC/(LHAR)AM.

OCTOBER 28 1986.

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 the applicant has sought for a direction to the respondents to give effect to the two orders made on 10-10-1977 (Annexure-D) and 28-9-1977 (Annexure-E).

In their statement of objections at para 6 the respondents have asserted that they had given the benefit of the circular dated 28-9-1977 to the applicant also. We have no reason to disbelieve the statement made by the respondents at para 6 of their statement. When once we accept that the respondents have extended the benefits sought by the applicant the grievance of the applicant no longer survives for consideration. We, therefore, dismiss this application as having become unnecessary.

No costs.

VICE-CHAIRMAN.

MEMBER (AM).

np/

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

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ORDER SHEET

Review

Application No 7 of 198

Applicant

Respondent

Kaleel Ahmed

Divl. Personal Files, S. Ry.  
Bglr. Dist.

Advocate for Applicant

Advocate for Respondent

8-4-87 Jod

Date

Office Notes

Orders of Tribunal

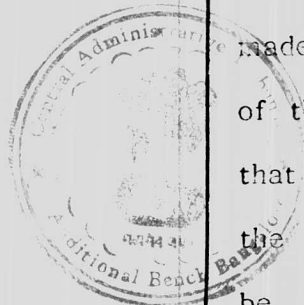
(KSP)VC/(LHAR)AM.

JANUARY 22, 1987.

Order

In this application made under Section 22(f) of the Administrative Tribunals Act of 1985 ('the Act') the applicant has sought for a review of our order made on 28th October, 1986 in Application No. 134 of 1986.

2. In Application No. 134 of 1986 the applicant had sought for more than one relief. After hearing the learned counsel for the applicant and the respondents we dictated our order in the presence of both sides noticing the submissions made before us. At the hearing of the main application the ground that is now urged namely that the applicant's seniority must also be restored vis-a-vis others was

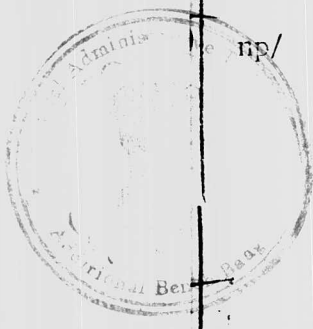


R.A. 7/87

Date	Office Notes	Orders of Tribunal
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7. was not urged for which reason we did not examine that grievance and did not record our finding. When the applicant had not urged the ground that is now urged in this application he cannot justifiably ask us to review our order made on 28-10-1986. We see no error apparent on the face of the record to justify the admission of this application or recall the earlier order made and rehear the main application. We, therefore reject this application at the admission stage without notice to the respondents.

*[Signature]*  
VICE-CHAIRMAN MEMBER(A) (28-10-87)



*[Handwritten signature]*

*[Signature]* 23/6/87  
SECTION OFFICER  
ADMINISTRATIVE  
Tribunal

*Copy to file A-134/1000*